

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 2

CP(IB) No. 114/Chd/Hry/2024

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs

Kala Mehta

...Respondent

Under Section: 95(1)

Order delivered on 14.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Pulkit Goyal, Advocate

ORDER

The present petition has been filed under Section 95(1) of the Code. It is stated by Ld. Counsel for the petitioner that he wants to file an application for condonation of delay for filing the present petition. The same be filed within two days. Let the matter be listed on 06.06.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

Pooja

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)